

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
LOK SABHA
UNSTARRED QUESTION NO. 424
TO BE ANSWERED ON: 24.07.2024

ARTIFICIAL INTELLIGENCE ADVISORY

424. SHRI MANISH TEWARI:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government is aware of the contents of the Artificial Intelligence (AI) advisories issued on 1st March 2024 and subsequently replaced the same on 15th March 2024;
- (b) if so, the details thereof;
- (c) whether the Government has imposed any obligations on entities under the advisory issued on 15th March 2024;
- (d) if so, the details thereof;
- (e) whether the Government has given any exemptions specially to the startups under this advisory as the same was mentioned by the Government in public;
- (f) whether the Government has any proposal to develop a law to regulate the AI industry; and
- (g) if so, the details thereof along with the proposed legislation and its timeline?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI JITIN PRASADA)

(a) to (g): Ministry of Electronics and IT (“MeitY”) has issued advisories from time to time, to intermediaries/platforms for ensuring compliance with applicable laws including The Information Technology Act, 2000 and rules made thereunder. These advisories are issued after consultations with stakeholders. The Government is committed to harnessing the power of emerging technologies such as Artificial Intelligence (“AI”) for the good of our people, while containing the risks that arise due to such use.
